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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH.

Original Application No. 569/93

Transfer Application No.

Date of decision 28.6.1993

Shri S.A. Pradhan.

Petitioner

Shri B. Dattamoorthy

Advocate for the Petitioner

Versus

Union of India & Ors.

Respondent

Advocate for the Respondent(s)

Coram :

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman.

The Hon'ble Shri

1. Whether the Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(M. S. DESHPANDE)
VICE-CHAIRMAN

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

Original Application No.569/93.

Shri S.A.Pradhan.

.... Applicant.

V/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman.

Appearances:-

Shri B.Dattamoorthy for
the applicant.

Oral Judgment:-

[Per Shri M.S.Deshpande, Vice-Chairman] Dt. 28.6.1993.

Heard Shri B.Dattamoorthy for the applicant. The representation was rejected on two grounds, firstly being that it was not made within five years of joining the service and secondly the date of birth did not appear to have been recorded through any mistake. The extract of the birth register has been produced, but obviously it did not mention the name of the applicant. The applicant has not produced the extracts of the register of births in respect of his siblings in order to show when they were born. In these circumstances, nothing turns upon the extracts that has been produced.

2. There is no merit in the application. Dismissed accordingly.


(M.S.DESHPANDE)
VICE-CHAIRMAN

B.